RAJYA SABHA

Issue of DTH and radio FM licences

- *74. SHRI C. RAMACHANDRAIAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether it is a fact that the Telecom Regulatory Authority of India (TRAI) has formulated guidelines/norms for issue of DTH and Radio FM licences;
 - (b) if so, the details thereof;
- (c) whether it is also a fact that as per these guidelines/norms, Government have received applications for DTH/Radio FM licences; and
- (d) if so, the companies who have applied for licences and by when these licences are likely to be issued?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): (a) and (b) TRAI has furnished its recommendations on the following:

- (i) Licensing issues relating to second phase of private FM radio broadcasting.
- (ii) Issues relating to broadcasting and distribution of TV channels.

The recommendations on issues relating to broadcasting and distribution of TV channels, *inter alia*, covers certain aspects of DTH service. Both sets of recommendations are available on TRAI's website (http://www.trai.gov.ir). The recommendations are under examination.

- (c) No applications can be received by the Government on the basis of recommendations of TRAI, as no final view has been taken.
 - (d) Does not arise.

Advertisement from defaulting agencies

- *75. SHRI B.K. HARIPRASAD: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether the Indian Broadcasting Foundation has directed all its members not to accept advertisements from the defaulting clients like Samsung, Motorola and Reckitt Benckiser with effect from the 10th November, 2004
- (b) how much dues these companies owe to Doordarshan channels for advertisements aired till now; and